Inter-State border disputes

[RAJYA SABHA]

- 518. DR. ANIL AGRAWAL: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether several States in the country are embroiled in inter-State border disputes;
- (b) if so, the details thereof and the reasons therefor indicating the names of such States;
- (c) the role of the Union Government in resolving the inter-State border disputes in the country;
- (d) whether Government has constituted any Committee or task force to resolve such disputes; and
- (e) if so, the details thereof and the time by when the Committee or task force is likely to submit its report?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) and (b) As per available information, there are boundary disputes arising out of demarcation of boundaries and claims and counter claims over territories between Assam-Meghalaya, Assam-Nagaland, Assam-Arunachal Pradesh, Assam-Mizoram, Manipur-Nagaland and Maharashtra-Karnataka.

- (c) The approach of the Central Government has consistently been that inter-State disputes can be resolved only with the cooperation of the State Governments concerned and that the Central Government acts only as a facilitator for amicable settlement of the dispute in the spirit of mutual accommodation and understanding.
 - (d) No, Sir.
 - (e) Question does not arise.

Pending issues between Andhra Pradesh and Telangana

- 519. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that several issues are pending for settlement between Andhra Pradesh and Telangana after their bifurcation, if so, the details thereof;
- (b) whether Government has initiated any steps for amicable resolution of those issues; and

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(c) the present status of pending issues between the successor States and reasons for their pendency since last five years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (c) A large number of provisions of the Andhra Pradesh Reorganisation (APR) Act, 2014 have been implemented. The remaining provisions of the APR Act, 2014 are at various stages of implementation. Some of the provisions relating to setting up of infrastructural projects and educational institutions have long gestation period for which a time period of ten years has been prescribed in the Act. There are some issues between Andhra Pradesh and Telangana, which require mutual agreement between the two States. Efforts are made to build consensus between the two States to resolve bilateral issues amicably. Ministry of Home Affairs reviews the progress of implementation of the various provisions of the Act from time to time with Ministries/Departments concerned as well as representatives of Government of Andhra Pradesh and Government of Telangana. So far, 23 such review meetings have been held.

Infiltration and smuggling in border areas

†520. DR. KIRODI LAL MEENA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of cases pertaining to infiltration, smuggling and other related activities in border areas registered during the last three years and current year;
 - (b) the details of action taken by concerned authorities in these cases;
- (c) whether there is adequate coordination between various paramilitary forces and the security agencies engaged in dealing with these cases; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND (RAI): (a) Number of cases of infiltration and smuggling registered in border areas year-wise and border wise during the last three years and the current year are given at annexure.

- (b) The following measures are being taken by the Border Guarding Forces to check infiltration and smuggling along the International Border (IB):
 - (i) Deployment of Border Guarding Battalions along the IB.

[†]Original notice of the question was received in Hindi.